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Thursday, February 02, 2023

Magha 13, 1944 (Saka)

LOK SABHA DEBATES
(English Version)

Eleventh Session
(Seventeenth Lok Sabha)



(Vol. XXII contains Nos.1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Thursday, February 02, 2023/ Magha 13, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** in the Chair]

WELCOME TO PARLIAMENTARY DELEGATION FROM THE REPUBLIC OF ZAMBIA

[Translation]

HON. SPEAKER: Hon. Members, on behalf of myself and the Hon. Members of this House, I welcome and felicitate the Hon. Ms. Nelly

Butete Mutti, Speaker of the National Assembly of the Republic of Zambia, along with the esteemed guests of the Zambian parliamentary delegation, who are on a visit to India.

The Zambian Parliamentary delegation arrived in India on Wednesday, February 1, 2023 and the Members of the delegation are now seated in the Special Gallery. Before their departure from Delhi, they would also be visiting Agra on Saturday, February 4, 2023. We wish them a very pleasant and meaningful stay in our country. Through the Zambian delegation, we extend our congratulations and best wishes to the Members of Parliament of the Republic of Zambia, the Government and friendly people of the Republic of Zambia.

11.02hrs

ORAL ANSWER TO QUESTION

[Translation]

HON. SPEAKER: Q No. 1, Shrimati Poonamben Maadam.

... (Interruptions)

HON. SPEAKER: This is question hour and Question Hour is important. Question Hour must continue. This concern was expressed during the Conference of all the legislatures. All the Hon. Speakers of the Legislative Assemblies have maintained that Question Hour must not be adjourned.

... (Interruptions)

11.03hrs

At this stage, Shri B. Manickam Tagore, Shrimati Kanimozhi Karunanidhi, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

(Q. 1)

[Translation]

SHRIMATI POONAMBEN MAADAM: Sir, through you, I would like to know from the Hon. Minister. ... (Interruptions) We all know that the maximum utilisation of water is for the use of irrigation purposes. ... (Interruptions) Hon. Minister has replied to my question in detail. ... (Interruptions) We all are aware that our Hon. Prime Minister has been promoting micro irrigation.

... (Interruptions)

HON. SPEAKER: You do not want to run the House. You do not want to maintain the decorum of the House. Let the House run, you do put forth your basic questions, I will give you enough time and opportunity.

... *(Interruptions)*

HON. SPEAKER: No, please go back to your seat.

... *(Interruptions)*

HON. SPEAKER: Please do not talk without the facts. Please, go back to your respective seats.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, I once again request you all to go back and take your respective seats.

... (Interruptions)

HON. SPEAKER: Question hour is a very crucial time. When hon. Members seek replies from the government through their questions, then the problems are resolved and solutions are found through the replies to those questions.

... (Interruptions)

HON. SPEAKER: Please, all of you go back to your respective seats.

... (Interruptions)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 2 to 20

Unstarred Question Nos. 1 to 230)

*** For Questions, please refer to Master copy of English version, placed in Library.**

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[Translation]

HON. SPEAKER: The House stands adjourned to meet again at 2 pm today.

11.06hrs

The Lok Sabha then adjourned till fourteen of the Clock.

... (*Interruptions*)

14.00hrs

The Lok Sabha reassembled at Fourteen of the Clock.

(Shri Rajendra Agrawal *in the Chair*)

... (*Interruptions*)

(14.0½hrs)

At this stage, Prof. Sougata Ray, Dr. T. Sumathy (A) Thamizhachi Thangapandian, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

[Translation]

HON. CHAIRPERSON: Hon. Members, the Hon. Speaker has received notices of Adjournment motion on certain issues. Hon. Speaker has not allowed any notices of Adjournment.

14.01hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now the Papers will be laid on the table.

Shri Prahlad Singh Patel ji.

MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHLAD SINGH PATEL): Hon. Chairperson Sir, I lay on the Table the following paper:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Centre for Drinking Water, Sanitation and Quality, Kolkata, for the year 2021-2022, along with Audited Accounts.
- (2) A copy of Review (Hindi and English versions) by the Government of the working of the National Centre for Drinking Water, Sanitation and Quality, Kolkata, for the year 2021-2022.

[Placed in Library, See No LT 8495/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V.K. SINGH): Hon. Chairperson Sir, I lay the following paper on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2021-2022, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No LT 8495-A/17/23]

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2023-2024.

[Placed in Library, See No LT 8496/17/23]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Hon. Chairperson Sir, I lay the following papers on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 29 of the Micro, Small and Medium Enterprises Development Act, 2006:-
 - (i) The Micro, Small and Medium Enterprises Fund Rules, 2016 published in Notification No. G.S.R.1032 (E) in the Gazette of India dated 2nd November, 2022.
 - (ii) The Micro, Small and Medium Enterprises (Amendment) Rules, 2022 published in Notification No. G.S.R.29 (E) in the Gazette of India dated 19th January, 2022.
 - (iii) The Micro, Small and Medium Enterprises Fund (Amendment) Rules, 2022 published in Notification No. G.S.R.389 (E) in the Gazette of India dated 24th May, 2022.

[Placed in Library, See No LT 8496-A/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Rohtak for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Rohtak for the year 2021-2022.

[Placed in Library, See No LT 8497/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Baddi, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Baddi, for the year 2021-2022.

[Placed in Library, See No LT 8498/17/23]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre - Pudi (Visakhapatnam), for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of MSME Technology Centre – Pudi (Visakhapatnam), for the year 2021-2022.

[Placed in Library, See No LT 8499/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Puducherry, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Puducherry, for the year 2021-2022.

[Placed in Library, See No LT 8500/17/23]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Durg, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Durg, for the year 2021-2022.

[Placed in Library, See No LT 8501/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Kanpur, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Kanpur, for the year 2021-2022.

[Placed in Library, See No LT 8502/17/23]

- (8) (i) A copy of the Annual Report (Hindi and English

versions) of the MSME Technology Centre, Bhiwadi, for the year 2021-2022, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhiwadi, for the year 2021-2022.

[Placed in Library, See No LT 8503/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2021-2022.

[Placed in Library, See No LT 8504/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI): Hon. Chairperson, I lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2022-2023.

[Placed in Library, See No LT 8505/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE): Hon. Chairperson, I lay the following papers on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Gujarat

Metro Rail Limited, Gandhinagar, for the year 2021-2022.

- (ii) Annual Report of the Gujarat Metro Rail Limited, Gandhinagar, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT 8506/17/23]

- (b) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2021-2022.

- (ii) Annual Report of the Hindustan Steel Works Construction Limited, Kolkata, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT 8507/17/23]

- (c) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2021-2022.

- (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT 8508/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi, for the year 2021-2022, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 2021-2022.

[Placed in Library, See No LT 8509/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2021-2022.

[Placed in Library, See No LT 8510/17/23]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2021-2022, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2021-2022.

[Placed in Library, See No LT 8511/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI BHAGWANTH KHUBA): Hon. Chairperson, I lay on the Table a copy of the Output Outcome Monitoring Framework (Hindi and

English versions) of the Ministry of New and Renewable Energy for the year 2023-2024.

[Placed in Library, See No LT 8512/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI JOHN BARLA): Hon. Chairperson, I lay the following papers on the Table:-

1. A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2021-2022, along with Audited Accounts.
2. A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2021-2022.

[Placed in Library, See No LT 8513/17/23]

14.03hrs

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the Tenth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 08th December, 2022:-

- (i) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Bill, 2022;
- (ii) The Appropriation (No 4) Bill, 2022; and
- (iii) The Appropriation (No 5) Bill, 2022.

I also lay on the Table a copy each, duly authenticated by the Secretary General, Rajya Sabha, of following five Bills passed by the Houses of Parliament and assented to by the President:

- (i) The Wild Life (Protection) Amendment Bill, 2022;
- (ii) The Energy Conservation (Amendment) Bill, 2022;

- (iii) The New Delhi International Arbitration Centre (Amendment) Bill, 2022;
 - (iv) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022; and
 - (v) The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022.
-

... (Interruptions)

14.03 1/2 hrs

BUSINESS ADVISORY COMMITTEE

39th Report

**THE MINISTER OF PARLIAMENTARY AFFAIRS,
MINISTER OF COAL AND MINISTER OF MINES (SHRI
PRALHAD JOSHI):** Sir, I rise to present the Thirty-ninth Report of
the Business Advisory Committee.

... (Interruptions)

14.04hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM

AND CULTURE

337th and 338th Reports

[Translation]

SHRI PRINCE RAJ (SAMASTIPUR) Hon. Chairperson, I lay on
the Table the following Reports (Hindi and English versions) of the
Standing Committee on Transport, Tourism and Culture :-

- (1) Three 337th Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its 317th Report on Demands for Grants (2022-23) of Ministry of Road Transport and Highways.
 - (2) 338th Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its 318th Report on Demands for Grants (2022-23) of the Ministry of Tourism.
-

14.04 ^{1/2} hrs

MATTERS UNDER RULE*

[Translation]

HON. CHAIRPERSON: Hon. Members' matters under Rule 377 will be placed on the table of the House. Hon. Members whose notices have been accepted may please put them on the Table.

... (Interruptions)

(i) Need to establish a Dairy Research Institute and Dairy Training Centre in the Salempur Parliamentary Constituency.

[Translation]

SHRI RAVINDRA KUSHWAHA (SALEMPUR): Under my Parliamentary Constituency Salempur, the income of the people of entire Purvanchal including Deoria-Ballia is based upon agriculture and animal husbandry in the entire Uttar Pradesh including Purvanchal, the production of dairy products must be doubled and to make food security self-reliant along with generating employment and business opportunities, it would be extremely beneficial to link animal husbandry with commercial dairy farming. In the north-east of Uttar

* Treated as Laid on the Table.

Pradesh, especially Deoria, Balia, Kushinagar, Gorakhpur, Mau, Azamgarh and 2 districts of Bihar, Siwan and Gopalganj are completely suitable for agriculture and animal husbandry and there are immense possibilities of commercial dairy farming here but due to lack of adequate training and scientific guidance, the cattle herders and farmers do not get the expected benefits. I would like to urge the Hon. Minister to kindly establish a Dairy Research Institute in Deoria-Balia under my Parliamentary Constituency Salempur and develop a commercial dairy farming training centre so that the income of the cattle herders and farmers here could get doubled, the production of dairy products must also double up in India along with ensuring food security, self-reliance and self-sufficiency. We must also ensure that employment and business opportunities are also generated.

**(ii) Regarding establishment of PM Shri Schools in Pali
Parliamentary Constituency.**

SHRI P.P. CHAUDHARY (PALI): Today, everyone is aware of the poor quality of education being imparted in the government schools of our country. To the extent that most of the private schools in the country are more or less still following the pattern of education prepared in the seventies. On this subject, I would like to bring to the attention of the House the efforts made by the Government under the able leadership of our hon. Prime Minister for the reforms carried out for the education sector. Besides formulating a visionary National Education Policy, keeping the future in mind, the Union Government under the leadership of Modi ji has launched a scheme to establish schools with state-of-the-art facilities, through teaching strategies and technological advancements which will serve as an example to the rest of the region. By launching nationwide centrally sponsored schools by the name of 'PM Shri Schools' at the cost of Rs. 27,360 crores and covering more than 14500 schools in the next 5 years, the hon. Prime Minister has set yet another example of his exceptional leadership.

I am hopeful that for the sake of our future generations including the bright future of the country, all the Members would encourage and extend their cooperation to the Union Government in all the matters concerning this scheme for the establishment of PM Shri Schools.

I would urge the Hon. Minister of Education to include at least one 'PM Shri School' in all the respective Assemblies of my Parliamentary Constituency Pali.

(iii) Need to develop 'Pratap Circuit' connecting the places associated with Maharana Pratap.

SUSHRI DIYA KUMARI (RAJSAMAND): I would like to draw the attention of the government towards the need for developing Pratap Circuit under my Parliamentary Constituency Rajsamand. The brave warrior Maharana Pratap is revered and respected not only in Mewar and Rajasthan but throughout the country. Every tourist visiting Mewar wants to be benefitted by visiting all the places related to the life of Maharana Pratap and they want to understand the struggles faced by Maharana Pratap during his life. In my Parliamentary constituency Rajsamand, there are many places like Kumbhalgarh, Haldighati and Diwver Durg related to the life of Maharana Pratap .

Tourism and sightseeing places are being developed by the Union Government through various circuits. On similar lines, the struggles and sacrifices related to Maharana Pratap and other brave men of Mewar, their birthplace and place of work, the forts, heritage and the holy battlefield of Haldighati could be developed as Pratap Circuit. Therefore, I would urge the Government that for the

development of the Mewar region and as a mark of respect to the values of our national symbol, all the places related to Maharana Pratap must be developed as Pratap Circuit by formulating a scheme.

**(iv) Need to develop religious places under Pilgrimage
Rejuvenation and Spiritual Augmentation Drive (PRASAD)
Scheme.**

SHRI NAYAB SINGH SAINI (KURUKSHETRA): I would like to draw the attention of the hon. Minister of Tourism towards Geeta Updesh Nagari Kurukshetra that under the Prasad Scheme which was launched by the Government of India in 2015, the priority for religious tourism was to develop and beautify the pilgrimage sites in a planned and systematic manner. An ancient temple of Mahabharata period dedicated to Mata Mansa Devi is located in Panchkula district of Haryana state, Nadda Sahib Gurdwara is a religious place of the Sikh community related to Guru Govind Singh located in Panchkula on the banks of the Ghaggar River in the Shivalik foothills, where thousands of devotees visit every day to take darshan and pay obeisance and Aadi Badri is a forest area located in Yamuna Nagar district of Haryana and is also the place of origin of the extinct Saraswati river, where the Government of Haryana has constructed a dam and set up Saraswati Heritage Board as well. All these places must be developed and beautified under the Prasad scheme.

(v) Need to enhance the income-ceiling criteria for SC and ST students for pre-matric scholarship.

DR. (PROF.) KIRIT PREMJI BHAI SOLANKI (AHMEDABAD WEST): I would like to draw the attention of the Government towards an important point. Even today, the maximum limit of annual family income remains at 2.5 lakh for the pre-matric scholarship for the education of scheduled Caste/Tribe students. So far, a number of Pay Commissions have been implemented by the Government, after which the income of a fourth class employee also exceeds Rs. 2.5 lakh, due to which those students are unable to get the benefit of scholarship and they remain deprived of education. Therefore, Sir, just as the way the family income for OBC students has been increased to Rs 8 lakh, similarly I would urge the Government that for the children of Scheduled Caste/Tribe also this limit must be increased from Rs. 2.5 lakh to Rs. 8 lakh per annum so that no student is deprived of pre-matric scholarship and is able to contribute in nation building in future by getting good education.

(vi) Need to ensure quality and maintenance of roads under the Pradhan Mantri Gram Sadak Yojana in Hardoi district as per specified norms.

SHRI ASHOK KUMAR RAWAT (MISRIKH): In Hardoi district of my Parliamentary Constituency Misrikh (Uttar Pradesh), the road construction being done under the Pradhan Mantri Gram Sadak Yojana under package number UP 33175, 33212,33215,33216,33217,33218,33219,33221,33222 and 33223, is not in accordance with proper quality and standards.

The Government is requested to direct appropriate works under Hardoi district of my Parliamentary Constituency in order to get the work done as per the quality and standard.

(vii) Regarding construction of Chatra-Gaya and Barwadih-Chirmiri Railway line projects.

SHRI SUNIL KUMAR SINGH (CHATRA): First of all, on behalf of the people of Chatra Lok Sabha Constituency, I express my gratitude to the hon. Minister of Railways that he has approved the Chatra-Gaya new railway line project. I am also thankful to the Government for giving approval for preparing the detailed project report of Barwadih-Chirmiri (Ambikapur) new railway line project. Land acquisition has been started by the Railways through the State Government for the Chatra - Gaya New Rail Line Project. The proposal to commence final siting survey for Tori – Chatra – Gaya section along with this railway line has also been approved by the Railway Board. I urge the Minister of Railways to lay the foundation stone of the Chatra-Gaya new railway line at the earliest and direct the concerned authorities for allocation of adequate budget to carry out the work on this railway line at the earliest. Barwadih - Chirmiri (Ambikapur) Rail Line Project was proposed prior to the independence in Chatra Lok Sabha Constituency of Jharkhand state. The final siting for deciding the final point of this new rail line was approved in March. 2022 for the preparation of a detailed project

report. There is immense joy amongst the people of both the states of Jharkhand and Chhattisgarh due to the revival of projects in Bilaspur Zone. Therefore, I would request the Hon. Minister of Railways to take concrete steps towards completing the pre-independence Barwadih - Chirmiri railway line in a stipulated time period by including it under the regular monitoring mechanism.

(viii) Regarding technical glitches in computer software utilised for the Pradhan Mantri Awas Yojana (Grameen) in Latur district, Maharashtra.

SHRI SUDHAKAR TUKARAM SHRANGARE (LATUR): Due to certain technical glitches in the computer software of Pradhan Mantri Awas Yojana (Gramin), eligible persons under the scheme are being deprived of the benefits of this scheme over a long period of time. I have come to know from the concerned authorities that due to software glitches, applications of a large number of eligible claimants are getting rejected. For example, out of 152079 applications under this scheme in my Parliamentary Constituency of Latur district, the applications of a large number of eligible persons have been rejected by the computer i.e. a total of 29276 candidates have been rejected. Although most of these candidates fulfill the eligibility criteria for a house as per the guidelines of the scheme. The State level officials are unable to fix this technical glitch in the software. Due to rejection of applications of a large number of eligible candidates, there is a major dissatisfaction amongst the general public.

Therefore, I would request the Government to take immediate

necessary corrective steps in this regard and rectify the technical glitch in the software at the earliest. Besides, it should also be ensured that all the candidates eligible under this scheme receive the benefits of Pradhan Mantri Awas Yojana (Gramin).

**(ix) Regarding grant of approval to DPR for construction of
Rahul Utai River dam in Kalahandi district.**

SHRI BASANT KUMAR PANDA (KALAHANDI): I would like to draw the attention of the Government towards my Lok Sabha Constituency Kalahandi, which consists of two districts, Nuapada and Kalahandi. Both the districts are aspirational districts as per the vision of hon. Prime Minister Modi ji. I would urge that there is no dam at the confluence of Rahul-Utai River in Kalahandi district. The DPR of the medium dam at the confluence of Rahul-Utai River has been sent by the State Government to the Union Government for forest clearance. If forest clearance is obtained to build a dam on the aforesaid river, the same will directly benefit the farmers of Rampur Madanpur and Karlamunda blocks of Kalahandi district along with the Gudwela block of Bolangir district. Bolangir is also an aspirational district. With forest clearance, farmers will get irrigation facilities for their fields and farmers will become resourceful and their income would also increase. Farmers of all these blocks depend on agriculture.

I would request the Government to please direct the concerned officers for forest clearance as soon as possible so that a dam could be constructed and farmers could get irrigation facilities for their crops.

(x) Need to set up a Buddhist Culture and Heritage Conservation Centre and also a Convention Centre in Siddharthnagar district.

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): I would like to draw the attention of the Government towards Siddharth Nagar in my Parliamentary Constituency Domariyaganj, Uttar Pradesh which is famously known as the birth place of Lord Buddha where he spent the first 29 years of his life. Siddharth Nagar district has been included amongst the 112 aspirational districts identified by the NITI Aayog on the basis of socio-economic conditions of the people. The people of Siddharth Nagar are very grateful to our hon. Prime Minister for inclusion of Siddharth Nagar as an aspirational district and for providing the vision and leadership along with focus on national efforts to bring development and prosperity to the district. I would also like to inform you that Kapilvastu in Siddharth Nagar has become a very important center for Buddhist pilgrimage and every year many Buddhists along with foreign tourists visit Kapilvastu. Therefore, it is very important to establish Buddhist Culture and Heritage Conveyance Center at Kapilvastu for facilitation of Buddhist pilgrims and other purposes. Organisers have to look for private spaces for organising events like Bodh Mahotsav, Buddhist Conference and

Association of Buddhist Tour Operators (ABTO). This problem would be solved by building a Convention centre for this purpose. This shall not only boost tourism but also create business opportunities for the local vendors. Spiritual and Buddhist events at a large level, business conferences and cultural events will be organised for large participation.

(xi) Regarding crop insurance claims under Pradhan Mantri Fasal Bima Yojana in Churu Parliamentary Constituency, Rajasthan.

SHRI RAHUL KASWAN (CHURU): I would like to draw the attention of the Government towards issuing insurance claims for Kharif crop for the year 2021 under Churu, Nohar-Bhadra, Rawatsar (Hanumangarh) under my Parliamentary Constituency. The Payment of nearly Rs 200 crores of Insurance claim for the Kharif crop for the year 2021 has been made to the farmers of Churu district, whereas under the rules of the Pradhan Mantri Fasal Bima Yojana, the farmers are entitled to receive the same insurance payment at Rs 500 crore on the basis of crop cutting. The policy of Pradhan Mantri Fasal Bima Yojana clearly mentions that if the data of crop cutting is taken in the presence of the insurance company officer, agriculture supervisor, Patwari and farmer along with their signatures, then no one can challenge that crop cutting. However, despite that Rajasthan Government lodged a complaint against the insurance company in the State Level Technical Committee, which is unfair behavior with the farmers. Therefore, I would request the Government that keeping in mind the interests of the farmers of Churu region, the Rajasthan

Government should revise the decision of the State Level Technical Committee and get the insurance claim issued for the Kharif crop for the year 2021 on the basis of crop cutting.

(xii) Regarding establishment of the Post Office Passport Seva Kendra in Guna and Shivpuri in Madhya Pradesh.

SHRI KRISHNAPAL SINGH YADAV (GUNA): My Parliamentary Constituency includes three districts, Ashok Nagar, Guna and Shivpuri, having population of more than 40 lakhs and out of these three districts, Guna has also been included in the list of aspirational districts. So far, more than 400 new passport kendras have been set up by the Government of India since 2014 and these included Post Office Passport Seva Kendra for Guna and Shivpuri which were approved in 2019. Even after 3 years, no comprehensive work has been done regarding setting up of Passport Kendras in Guna and Shivpuri and the residents of my constituency have to travel to Gwalior, Indore or Bhopal to get their passport issued and there is a delay in the process of getting the passport issued, apart from this, they also have to bear financial burden. I would urge the Government to take all possible steps to resolve the problems being faced by the people of my Lok Sabha Constituency due to lack of Passport Seva Kendra. I would also urge the Ministry of External Affairs to take appropriate steps for completion of work related to setting up of approved Passport Seva Kendras at Shivpuri and Guna within the

specific time limit along with initiating the requisite construction work with immediate effect so that the people do not have to travel to other districts for this purpose.

(xiii) Need to grant environment clearance to development projects in Gadchiroli-Chimur Parliamentary Constituency.

SHRI ASHOK MAHADEORAO NETE (GADCHIROLI-CHIMUR): Many development projects of the country, especially in the backward, scheduled caste and tribal areas of Maharashtra state, are lying in limbo due to lack of environmental clearance and as a result thereof development work is also being hindered due to non-receiving of environmental clearance, including the development related construction works which are also being adversely affected. Apart from this, there are many such development related projects which are stuck in time due to the strict rules under the Forest (Conservation) Act 1980. In this regard, I would like to express my gratitude for the approval of construction of Asti-Alampalli – Sironcha (National Highway No. 353 C), located in my Parliamentary Constituency Gadchiroli – Chimur, which is in a dilapidated condition and whose construction has been approved but due to the strict provisions given in the Forest (Conservation) Act, the CC of this 16 kilometre long highway is not being constructed and similarly, in Deori Nagar Panchayat, located in my Parliamentary constituency, which is an inaccessible tribal and extremely backward area, there are

obstacles in setting up industries under the guise of Ecologically Sensitive Zone (ESZ). I would urge the hon. Minister of Forest and Environment that all the small and major pending development projects of Maharashtra state, especially in the tribal dominated Parliamentary constituency Gadchiroli-Chimur which is severely affected by Naxalism, must be implemented under the Forest (Conservation) Act, 1980 and positive steps be taken for grant of approval by relaxing the provisions given under the Act under special circumstances.

**(xiv) Regarding inclusion of femicide as an offence under the
Indian Penal Code.**

[English]

DR. T. SUMATHY(A)THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Violence against women isn't just an onslaught on their mind, body and soul; rather an expression of a misguided sense of supremacy men think they hold over women. Whether it is the incidents of strangulation and mutilation of a woman in Delhi by her partner or the immolation of a 19-year-old in Jharkhand by her stalker; ghastly incidents of gendered violence are brought to light frequently.

This form of violence, referred to as femicide, is conveniently eluded in the criminal justice system and not even recorded separately under the National Crime Records Bureau Reports. The Indian Penal Code doesn't include a comprehensive definition of femicide and loose references are found only in the context of dowry related deaths and domestic violence.

Factors like associated stigmas and reluctance to report, all the more scream the need for authentic data collection, a precursor to

developing effective policies. Globally, the significance of the issue was recognized after the United Nations called for counting of femicide cases. Thus, I implore the Government to initiate necessary action to include femicide in the India Penal Code and facilitate reliable data collection to aid effectual policy-making.

(xv) Regarding not to ban film/documentary on ideological differences.

PROF. SOUGATA RAY (DUM DUM): The Ministry of Information and Broadcasting issued a directive to block the BBC documentary on 2002 Gujarat riots using 'emergency powers' under Information and Technology rules under the IT Act. The videos have been blocked under India's sovereign laws rules. Various youth organizations and student's unions in universities like JNU and Presidency screened the first episode of a BBC documentary across India to protest against the move to block it on social media and public viewing. I urge the government not to ban this or any film/documentary on ideological differences, since that would be against Freedom of Speech and Expression as guaranteed under the Constitution.

(xvi) Regarding release of coal levy to states.

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Government of India has implemented an additional levy with respect to coal extracted from the prior allottees of 31 cancelled Schedule -II coal mines in various States. The additional Levy of Rs.295/- per M.T. has been imposed in terms of the provisions of the Coal Mines (Special Provisions) Ordinance 2014/Act, 2015. About Rs. 560 crore paid by M/s HINDALCO Industries on account of Talabira, a Schedule -II Coal Block situated in the State, is a legitimate due of Odisha. Other States like Chhattisgarh and West Bengal have also put forth similar claims. The amount due has not been transferred to the State so far although the matter was taken up with the Union Government earlier.

I would request to issue suitable advisory to the Ministry of Coal for release of the additional levy realised, to the respective State Governments at the earliest.

(xvii) Regarding laying of sewer lines under AMRUT Yojana in Jaunpur, Uttar Pradesh.

SHRI SHYAM SINGH YADAV (JAUNPUR): Roads are being dug up from Olandganj to Line Bazaar in Jaunpur to lay sewer lines under the AMRUT Yojana. These areas are among the busiest in the city. This stretch caters to traffic from and to Diwani, Collectorate, schools, and banks. Water and mud are lying all over the road making it difficult for people to walk. It also leads to traffic jams. Two wheelers slip and lead to accident. Work was to be completed by Oct 2021. Only 60 kms of sewer pipelines has been laid out of the targeted 169 kms. Work progressing is at snail's pace. Even after laying pipelines at some points, mud has been left like that only. Road have not been repaired. Pipes are lying broken at several places leading to waterlogging. Air pollution is being caused due to digging up of roads and Jaunpur's AQI is amongst the worst in the world. I urge upon the Government to look into the issues arising out of the laying of sewer lines under AMRUT Yojana in Jaunpur, Uttar Pradesh.

**(xviii) Regarding water pollution in the backwaters of
Khadakwasla dam.**

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): The backwaters of Khadakwasla dam have turned all grey and toxic from the gallons of untreated sewage waste that is discharged in it. The backwaters are the major source of drinking water for the Pune city and this ill-treated water is causing serious concerns for general public health. Not just human wastes, but waste released by small fabricators and powder coating workshops is also discharged untreated into the water body. Gram Panchayats are looking for a solution but due to lack of resources to manage rising solid waste and population around the area there seems to be no solution. Pune Municipal Corporation too lacks efficient technology to effectively separate pollutants from water. The simple chlorine based technology which is currently used to treat water is inefficient in treating this chemically adulterated water. Areas like Dhairey, Sinhagad road, DSK colonies, Shivne almost up to Ujjani dam areas are seriously affected. I urge upon the Hon'ble Minister of Jal Shakti to take concrete steps and install

efficient technology like advanced plasma membrane technology at different stages of water purification till its final supply to the city.

[Translation]

HON. CHAIRPERSON: All of you please sit down.

... (Interruptions)

HON. CHAIRPERSON: All of you please cooperate. It is very, very important.

... (Interruptions)

MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRAHLAD JOSHI):

Sir, Her Excellency Madam President has addressed all of us in the Joint Parliamentary Session. ... *(Interruptions)* There is an important discussion on the Motion of Thanks for that. Therefore, I am submitting that, this is the first speech of Her Excellency, Madam President in the Joint Parliament Session. ... *(Interruptions)* Therefore, I request you all to have a discussion... *(Interruptions)* Parliament is meant for holding discussions. You all may please have a discussion over this. When the Budget Session begins, our first priority is to have Motion of Thanks on the President's Address. ... *(Interruptions)* Therefore, I request you all with folded hands that please initiate the discussion and refrain from setting a wrong precedent. ... *(Interruptions)*

HON. CHAIRPERSON: Please, all of you may please sit down.

... *(Interruptions)*

HON. CHAIRPERSON: Please let the discussion begin. Whatever issue you wish to raise will be allowed and discussed.

... *(Interruptions)*

HON. CHAIRPERSON: Please cooperate.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. tomorrow, Friday, February 3, 2023.

14.06hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Friday,
February 3, 2023/Magha 14, 1944 (Saka)*

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